HIGH COURT OF JHARKHAND, RANCHI CORRIGENDUM

THE 27th MARCH, 2025

No 96 A: This Court's Notification No. 88/A dated 26.03.2025 be read as:

In exercise of the powers conferred under Sub Section (3) of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the additional powers of a Judicial Magistrate of the 1st Class upon the Officer named in Column No. 2. of the table given below for the territorial jurisdiction mentioned in Column No. 3. to try and, if necessary, to commit for trial of cases with respect to the offence under the Acts as mentioned in Law Department's, Government of Bihar, Memo. No.1806/J & 1604/J dated 13.4.1992 and 21.4.1999 respectively.

The Court has further pleased to confer upon her the additional powers to take cognizance of such cases which she has been authorized to try.

The Officer is also appointed to act as Presiding Officer of the Special Court established in Headquarters as mentioned against her name in Column No. 4. of the table, having jurisdiction as mentioned in Column No. 3. for trial of cases relating to Economic Offences under the Acts mentioned in the Law Department's aforesaid Memo.

Sl. No.	Name of the Officers with designation and present place of posting (With Judgeship)	Territorial Jurisdiction	Headquarters of the Court
1.	2.	3.	4.
1.	Ms. Angelina John, Civil Judge (Sr. Div.)-cum-JM, Dhanbad	Dhanbad, Bokaro, Giridih, Hazaribagh, Ramgarh, Koderma, Chatra, Dumka, Deoghar, Godda, Pakur, Jamtara & Sahibganj	Dhanbad

By order of the Court/-

Sd/- Manoj Prasad Registrar General

Memo. No. 1476/Apptt.

...... Dated Ranchi, the 27th March, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the website of this Court/ the concerned Principal District & Sessions Judges and the officer concerned, for information and needful.

Registrar General